

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2814  
TO BE ANSWERED ON 19.12.2024**

**IMPLEMENTATION OF LABOUR CODE**

**2814. # SHRI SANJAY SINGH:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) the State-wise data, in percentage, of the number of cases that were registered and resolved under the grievance redressal mechanism for workers during the last five years;**
- (b) the States that have made the least progress in implementation of the labour code and the reasons therefor; and**
- (c) the details of the amount allocated and spent for worker welfare schemes during the last five years, State-wise?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a): The Samadhan Portal is an online Platform for filing Industrial disputes, claims and general complaint by workers, trade unions and employers. Region-wise details of number of Industrial disputes, claims under various Acts viz. the Payment of Gratuity Act, 1972, the Minimum Wages Act, 1948, the Maternity Benefit Act 1961, the Equal remuneration Act, 1976, the Payment of Wages Act, 1936 and General Complaints received and disposed on Samadhan Portal are given at Annexure-1.**

**Individuals, including workers, can also file their complaint/grievances through CPGRAM portal. The state-wise grievances received and disposed of on CPGRAM is at Annexure-2. Percentage of disposal is at 96.5% in 2024 Calendar Year.**

**(b): 'Labour' is a subject in the Concurrent List of the Constitution of India and the power to make rules has been entrusted to Central Government as well as State Governments. As a step towards implementation of four Labour Codes, the Central Government has pre-published the draft Rules.**

**Contd..2/-**

**As per available information, 32, 31, 31 and 31 States/Union Territories have pre-published the draft Rules under the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational, Safety, Health and Working Conditions Code, 2020 respectively.**

**(c): The schemes of Ministry of Labour and Employment are Central Sector schemes. Major welfare schemes being implemented are: (i) Labour Welfare Scheme (LWS) for welfare of Beedi / Cine/ Non-Coal Mine workers and their family members covering three components viz. health, scholarship and housing; (ii) Aatmanirbhar Bharat Rojgar Yojana (ABRY) to incentivise employers for creation of new employment and restoration of loss of employment during Covid-19 pandemic; (iii) National Career Service (NCS) for establishment of Model Career Centres (MCCs); (iv) Pradhan Mantri Shram Yogi Maandhan (PMSYM), a voluntary contributory scheme with matching contribution by Government of India for old age pension; (v) Rehabilitation of Bonded Labourers (RBLS) for identification and rehabilitation of bonded labourers and the expenditures incurred on these schemes are as under:-**

**(In Rs. Crore)**

<b>Year</b>	<b>PM-SYM</b>	<b>LWS</b>	<b>NCS</b>	<b>*ABRY</b>	<b>**RBLS</b>
<b>2020-21</b>	<b>319.71</b>	<b>53.66</b>	<b>43.80</b>	<b>351.08</b>	<b>—</b>
<b>2021-22</b>	<b>324.23</b>	<b>86.25</b>	<b>24.30</b>	<b>4046.44</b>	<b>2.0473</b>
<b>2022-23</b>	<b>269.91</b>	<b>64.21</b>	<b>43.99</b>	<b>4593.08</b>	<b>0.594</b>
<b>2023-24</b>	<b>162.51</b>	<b>80.79</b>	<b>46.90</b>	<b>1197.89</b>	<b>0.568</b>
<b>2024-25 (as on 15.11.202 4)</b>	<b>95.18</b>	<b>81.31</b>	<b>24.25</b>	<b>—</b>	<b>0.006</b>

**\*ABRY scheme has been discontinued w.e.f. 31.03.2024.**

**\*\*RBLS scheme is a demand driven scheme.**

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**Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question 2814 for 19.12.2024.**

<b>SAMADHAN PORTAL: Region Wise Data for 2024-25 (As on 30.11.2024)</b>							
<b>S. No.</b>	<b>Region</b>	<b>Industrial Disputes (including Termination)</b>		<b>Claims (under various Acts PG, MW, MB, ER, PW)</b>		<b>General Complaints</b>	
		<b>Received</b>	<b>Disposed</b>	<b>Received</b>	<b>Disposed</b>	<b>Received</b>	<b>Disposed</b>
1	Ahmedabad	694	439	571	337	472	408
2	Ajmer	612	416	649	422	412	316
3	Asansol	206	81	154	77	110	88
4	Bangalore	594	302	1057	511	426	289
5	Bhubaneswar	426	205	381	185	221	101
6	Chandigarh	930	711	1604	808	716	572
7	Chennai	543	339	1178	417	405	158
8	Cochin	711	510	479	180	230	132
9	Dehradun	565	490	1318	491	646	388
10	Delhi	1862	1051	1992	558	868	422
11	Dhanbad	410	218	1078	441	286	133
12	Guwahati	90	56	168	86	98	37
13	Hyderabad	680	374	2277	557	590	384
14	Jabalpur	564	400	2626	1891	710	303
15	Kanpur	800	601	762	307	544	278
16	Kolkata	482	267	707	313	267	184
17	Mumbai	430	293	2424	707	780	341
18	Nagpur	459	51	752	139	415	41
19	Patna	347	244	693	165	295	236
20	Raipur	353	214	405	223	234	118
<b>Total</b>		<b>11758</b>	<b>7262</b>	<b>21275</b>	<b>8815</b>	<b>8725</b>	<b>4929</b>

\* Received and Pending cases include cases carried forward from last FY + cases received/pending in current FY

- PG : Payment of Gratuity Act, 1972
- MW : Minimum Wages Act, 1948
- MB : Maternity Benefit Act, 1961
- ER : Equal Remuneration Act, 1976
- PW : Payment of Wages Act, 1936

Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question 2814 for 19.12.2024.

<b>State wise public Grievances details</b>		
<b>State Name</b>	<b>Total Received</b>	<b>Disposed</b>
<b>Andaman And Nicobar Islands</b>	93	93
<b>Andhra Pradesh</b>	4223	4057
<b>Arunachal Pradesh</b>	77	73
<b>Assam</b>	2023	1950
<b>Bihar</b>	6725	6508
<b>Chandigarh</b>	427	414
<b>Chhattisgarh</b>	2656	2580
<b>Dadra and Nagar Haveli and Daman and Diu</b>	79	74
<b>Daman and Diu</b>	7	7
<b>Delhi</b>	12182	11818
<b>Goa</b>	281	267
<b>Gujarat</b>	6324	6094
<b>Haryana</b>	8779	8522
<b>Himachal Pradesh</b>	1065	1038
<b>Jammu And Kashmir</b>	827	806
<b>Jharkhand</b>	3867	3767
<b>Karnataka</b>	11166	10683
<b>Kerala</b>	1753	1674
<b>Ladakh</b>	16	14
<b>Lakshadweep</b>	17	15
<b>Madhya Pradesh</b>	8825	8535
<b>Maharashtra</b>	26295	25184
<b>Manipur</b>	132	131
<b>Meghalaya</b>	51	50
<b>Mizoram</b>	7	7
<b>Nagaland</b>	23	22
<b>Odisha</b>	5864	5718
<b>Puducherry</b>	152	146
<b>Punjab</b>	4875	4733
<b>Rajasthan</b>	5497	5329
<b>Sikkim</b>	38	38
<b>Tamil nadu</b>	8922	8551
<b>Telangana</b>	4905	4723
<b>Tripura</b>	190	180
<b>Uttar Pradesh</b>	23168	22413
<b>Uttarakhand</b>	2039	1972
<b>West Bengal</b>	13065	12629
<b>Total</b>	<b>166635</b>	<b>160815</b>

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